

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2744/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.19.08.2019/NCLAT/UR/1049

In the matter of:

VBC Industries Ltd.
Through its Resolution Professional,
Mr. T.S.N. Raja Appellant

Versus

Muthyala Babu Katta Respondent

Appearance: Ms. Binita Shahi, Advocate for the Appellant.

03.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.08.2019 and the Office after scrutiny of the Memo of Appeal on 20.08.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 31.08.2019. It is stated in the Interlocutory Application (IA) that since the necessary compliance for removal of defects were to be done from the signatories situated in Hyderabad, and thereafter the same were to be sent back to Delhi for filing, there has been delay of four days in filing the rectified documents, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 04.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar